

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 5734 of 2020**

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Anand Kumar Sonkar @ Rahul Sonkar ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Vikram Sinha, Advocate  
For the State : Ms. Nehala Sharmin, A.P.P.  
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02/10.09.2020 So far as defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, defect no. 9(i) is concerned, the same is ignored.

Call for the case diary from the court concerned.

Let this case be listed after receipt of the case diary under the heading "For Admission".

**(R. Mukhopadhyay, J.)**

Alok/-